

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**EXCISE APPEAL NO: 87316 OF 2013
WITH
EXCISE CROSS-OBJECTION NO. 9117 OF 2013**

[Arising out of Order-in-Appeal No: BR(20)MV/2013 dated 11th March 2013
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone– I.]

Commissioner of Central Excise

Mumbai – V

Utpad Shulk Bhavan, Plot No. C-24, Sector E,
Bandra-Kurla Complex, Bandra (E), Mumbai - 400051

... Appellant

versus

Pan India Food Solutions Pvt Ltd

Plot No. 8, Marol Co-Op Industrial Estate, Andheri (E)
Mumbai - 400059

...Respondent

APPEARANCE:

Shri Amrendra Kumar Jha, Deputy Commissioner (AR) for the appellant

None for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 85830 /2023

DATE OF HEARING:

10/05/2023

DATE OF DECISION:

10/05/2023

PER: CORAM

Revenue seeks withdrawal of appeal no. E/87316/2013 filed against order¹ of Commissioner of Central Excise (Appeals), Mumbai Zone– I in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F. No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly, appeal dismissed as withdrawn. Cross-objection is also disposed off.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*

¹ order-in-appeal no. BR(20)MV/2013 dated 11th March 2013